

**2023 LiveLaw (SC) 769**

**IN THE SUPREME COURT OF INDIA  
ABHAY S. OKA; J., PANKAJ MITHAL; J.  
SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 32332/2023; 04-09-2023  
STATE OF U.P. & ORS. *versus* BINA PANDEY**

**Advocate - It is very unfortunate that the Advocates representing the State Government have to approach the Court of Law for recovery of their fees - Ensure that an Advocate who appears for the State is paid his fees within a reasonable time.**

(Arising out of impugned final judgment and order dated 21-03-2023 in WPSB No. 634/2022 16-06-2023 in RAMCC No. 04/2023 passed by the High Court of Uttarakhand at Nainital)

*For Petitioner(s) Ms. Garima Prasad, Sr. A.A.G. Mr. Pradeep Misra, AOR Mr. Daleep Dhyani, Adv. Mr. Suraj Singh, Adv. Mr. Manoj Kumar Sharma, Adv. Mr. Bhuwan Chandra, Adv.*

**ORDER**

Delay condoned.

Issue notice.

Tag with SLP(Civil) Diary No. 32330 of 2023.

In the meanwhile, the directions issued by the High Court to pay interest in terms of the impugned orders will remain stayed.

While we grant stay, we may note here that it is very unfortunate that the Advocates representing the State Government have to approach the Court of Law for recovery of their fees.

The State Government will have to set its house in order by coming out with a clear policy directions which will ensure that an Advocate who appears for the State is paid his fees within a reasonable time. In this behalf, the State Government shall file an affidavit on or before the next date of hearing.

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